

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH

Jaipur, this the 20<sup>th</sup> October, 2008

**CONTEMPT PETITION NO. 44/2008**  
**IN**  
**ORIGINATION APPLICATION NO. 321/2006**

**CORAM:**

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER  
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Rattan Lal son of Shri Padam aged about 56 years, resident of Village Dhaulari Mathiya, Post Nehaurall The- Bayana, District Bharatpur. Last employed on the post of Gangman in Ramganjmani in Central Western Railway, Kota Division.

.....APPLICANT

(By Advocate: None)

VERSUS

1. Shri Arun Saxena, Divisional Railway Manager, Kota, Western Central Railway, Kota Division, Kota.

.....RESPONDENTS

By Advocates : (Mr. T.P. Sharma)

**ORDER (ORAL)**

The applicant has filed this Contempt Petition for the alleged violation of the order dated 23.04.2008 passed in OA No. 321/2006.

2. Notice of this <sup>4 Petition</sup> ~~application~~ was given to the respondents. The respondents have filed reply. Alongwith the reply, the respondents have also annexed copy of the order passed by the Hon'ble High Court dated 11.08.2008 in DB Civil Writ Petition No. 6074/2008 whereby the Writ petition has been admitted for hearing and operation of the impugned judgment of this Tribunal has been stayed.

3. In view of the order dated 11.08.2008 passed by the Hon'ble High Court, the present Contempt Petition does not survives, which is accordingly disposed of. Needless to add that in case the stay is ultimately vacated or the Writ Petition filed by the respondents is dismissed by the Hon'ble High Court, it will be open for the applicant to approach this Tribunal again within the prescribed time.

4. With these observations, the Contempt Petition is disposed of. Notice issued to the respondent is hereby discharged.

  
**(B.L. KHATRI)**  
**MEMBER (A)**

  
**(M.L. CHAUHAN)**  
**MEMBER (J)**

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